गृह मंत्री(शिवराज वी.पाटिल): श्रीमन्, जो कुछ भी मुझे बताया गया है, उसका कोई समर्थन नहीं कर सकता है। अगर वह सही है तो बहुत रिप्रिहेंसिबल है। मैं सम्मानीय सदस्य से दरख्वास्त करुंगा कि उन्होंने जो बताया है वे पुरी तरह से लिखित रूप में मुझे दे दें। मैं महाराष्ट्र सरकार को यह मामला बता दुंगा और उन्से पूरी तरह से रिपोर्ट मंगाऊंगा और उनसे कहुंगा कि जो भी कानुनी कार्यवाई हो, वे पुलिस के लोग हों या दूसरे लोग हों, जिन्होंने अगर गलती की है, उनके साथ होना चाहिए।

श्री अबु आसिम आजमी: धन्यवाद, सर।

شری ابو عاصم اعظمی : دهنیواد سر-

SPECIAL MENTIONS Non-curtailment of Flood Relief to Karnataka

SHRI B.K. HARIPRASAD (Karnataka): Sir, the Government of Karnataka's righteous resentment over the Centre's calling back a part of the rain relief fund it had released in response to the first memorandum of Karnataka amounting to Rs. 357 crores calls for a more humane and compassionate review. The Centre's calling back a part of released funds, Rs. 158.15 crores, of the first disbursal, dampens the spirit of magnanimity and compassion with which such relief funds are related. The Centre's

action, prompted by the recommendations of the Central team of observers who surveyed the extents of calamity of the first phase of floods in Norther Karnataka, fixed the extent damage at a much lower level.

The State had already spent around Rs. 304 crores out of the disbursal and is committed to adjust another Rs. 100 crores it had obtained from Finance Department upon receipt of further disbursement from the Centre.

[†]Transliteration in Urdu Script.

There being two more disbursals from the Centre awaiting to be made in response to the second and third memorandum, aggregating to Rs. 1,256 crores, the Centre should have acted with more restraint in the matter of asking for the return of the excess funds purportedly released for the first phase of relief works. The hon. Minister of Home Affairs had admitted that the initial disbursal of Rs. 357 crores released by the Centre not to insist on the return of funds released for relief work already done and speed up the disbursements for the subsequent two phases.

SHRIMATI PREMA CARIAPPA (Karnataka): Sir, I associate myself with the Special Mention.

SHRIV. NARAYANASAMY (Pondicherry): Sir, I too associate myself with the Special Mention.

SHRIMATI BIMBARAIKAR (Karnataka): Sir, I too associate myself with the Special Mention.

Demand for compensation to the victims of bomb blasts in the Country

श्री कलराज मिश्र (उत्तर प्रदेश): उपसभापित जी, दिल्ली में हुए श्रृंखलाबद्ध बम विस्फोटों में घायलों और मृतकों के परिजनों को मुआवजे और चिकित्सा बिलों के भुगतान के लिए दर-दर की ठोकरें खानी पड़ रही है। दीवाली के पुर्व हुए श्रृंखलाबद्ध बम विस्फोटों में जहां अस्पातालों की चिकित्सा व्यवस्था की पोल खुल गयी वहीं आपदा प्रबंध भी लचर साबित हुआ। कई घायल आज भी अपने व्यय पर चिकित्सा कहा रहे हैं।

घायल दुकानदार रेहड़ी वाले आज भुखमरी की स्थिति में है। आधिकांश घायलों की सुनने की शक्ति भी क्षीण हो गई है और काम करने लायक नहीं रह गए हैं। वहीं कई मृतकों के नाम ही मुआवजे का चैक पहुंच रहा है।लित की विधवा लित के नाम का चैक लकर अधिकारियों के चक्कर काट रही है। उत्तर प्रदेश के बदायूं का पप्पु जिस की आंख की रोशनी चली गई है अथवा बिहार के राज़ राजेंन्द्र राजदेव जैसे दर्जनों लोग मुआवजे के लिए भटक रहे हैं।